

## Annexure 7

Name of Corporate Debtor: SES Energy Services India Private Limited; Date of commencement of CIRP: November 25, 2022; List of creditors as on: March 22, 2024

## List of operational creditors (Government dues)

(Amount in ₹)

Sr. No.	Details of Claimant	Government	Details of Claim received		Details of Claim Admitted				Amount of Contingent Claim	Amount of any mutual dues, that may be set off	Amount of claim under verification	Amount of Claim not admitted	Remarks, if any
			Date of Receipt (DD/MM/YYYY)	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Whether related party?	% Voting Share in CoC					
1	The Commissioner, Central Goods & Service Tax and Central Excise, Bolpur CGST Commissionerate	Central Government	2-Jan-23	5,494	5,494	Statutory	No	-	-	-	-		
2	Deputy Commissioner of Income Tax Department - Mumbai	Central Government	6-Jan-23	423,422,050	-	Statutory	No	-	423,422,050	-	-	Note 3	
3	Employees Provident Fund Organisation	State Government	5-Jun-23	1,366,592	-	Statutory	No	-	-	-	-	1,366,592 Note 5	
4	GST department - Durgapuri	State Government	3-May-23	14,965	-	Statutory	No	-	-	-	-	14,965 Note 5	
	<b>Total</b>			<b>424,809,101</b>	<b>5,494</b>			<b>0.00%</b>	<b>423,422,050</b>			<b>1,381,557</b>	

## Notes:

1. The above list of creditors reflects claims received by IRP/RP and verified as on March 22, 2024

2. Claims of the creditors have been verified (to the extent possible) and admitted or not admitted basis the list and workings provided by the erstwhile RP.

3. Amount mentioned under Contingent: The claim is subject to outcome of the proceedings before the relevant authority due to the matter being sub-judice before such authority and have been categorized as contingent claims. The mentioned claim pertains to income tax dues for AY 2020-21 pending before the CIT (A).

4. The resolution professional shall revise the amounts of claims admitted, when he comes across additional information warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

5. The claim is not received as per the format prescribed in the CIRP regulations. Additionally, the claims are not reflected in the financial statements of the corporate debtor.